

Facilities enjoyed by Kohinoor Mills from Central Bank of India

6407. DR. VASANT KUMAR BANDIT : Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) whether all the present facilities are enjoyed by Kohinoor Mills from Central Bank of India by way of advances, bills discounted and/or accepted, letters of credit opened, guarantees given daily covered under the Reserve Bank's credit authorisation scheme, if so, the basis on which this authorisation has been allowed, and

(b) if not, whether the Reserve Bank has otherwise, outside the scope of the credit authorisation scheme, approved of the actions of Central Bank of India in extending facilities of Kohinoor Mills from time to time ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATIL) : (a) and (b). While cash credit and bills purchased/ discounted/ accepted are covered under the Credit Authorisation Scheme of the Reserve Bank of India contingent liabilities under letters of credit opened and guarantees given do not require authorisation from the Reserve Bank of India under the scheme.

The Central Bank of India holds authorisation from the Reserve Bank of India under the Credit Authorisation Scheme for Credit limits up to Rs. 475 lakhs sanctioned to Kohinoor Mills. The above limit was authorised by the Reserve Bank of India in July, 1974 taking into account the projected turn over of the mill company for the year 1974 and the overall working capital requirements of the mill company.

Since the company started facing financial difficulties towards the close of the calendar year 1974, a discretionary facility of Rs. 25 lakhs was allowed to the company by the Central Bank. In March, 1975 the Central Bank reassessed the working capital requirement of the Kohinoor Mills Co. Ltd. at Rs. 6.00 crores and sought credit authorisation for this amount. In May, 1975 the Reserve Bank of India permitted a temporary enhancement of facility by Rs. 50 lakhs for a period of three months. The request for authorisation was kept pending as some clarifications were sought thereon by the Reserve Bank of India.

In October, 1975, based on the Tandon Committee norms, the Central Bank of India assessed the working capital require-

ment of Kohinoor Mills Co. Ltd. at Rs. 9.00 crores. A request for credit authorisation for this amount was made by the Central Bank of India. The Reserve Bank of India requested the Central Bank of India to renew their request for credit authorisation after the receipt of the report of Tata Economic Consultancy Services (TECS) (appointed by the Central Bank in November, 1975 which had been asked to look into the affairs of the mill including the question of the viability of Kohinoor Mills Co. Ltd. In July, 1976, TECS submitted its report to the Central Bank of India on Kohinoor Mills Co. Ltd. and assessed the working capital requirement at Rs. 15.03 crores.

The Central Bank of India has been regulating the borrowings of Kohinoor Mills Co. Ltd. on the basis of these assessment and reassessments of working capital requirements by itself on the advice of the RBI and on the report to TECS. However, the Central Bank had to go beyond the recommendations of the consultants with regard to the working capital requirements because in its view the assumptions made by the consultants did not hold good during the period when the recommendations were implemented. The main difference between the assessment of working capital made by TECS and what was made available by the Bank is attributable to the much higher cost of cotton (higher by Rs. 1800 per candy) which the mill had to pay *vis-a-vis* the price assumed by TECS. With the finance provided by the Bank and as a result of the change in the management brought about by the Bank, there has been an overall improvement in the working of the mill and the monthly cash losses (excluding interest) have come down from Rs. 57 lakhs during April-June 1976 to Rs. 23 lakhs during July 1976—March 1977.

हिमाचल प्रदेश में पर्यटन केन्द्रों का विकास

6408. श्री बालक राम : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश में उन प्राथमिक स्थलों और तीर्थ स्थलों के क्या नाम हैं, जिनका पर्यटन केन्द्रों के रूप में विकास किया जा रहा है;

(ख) क्या बिदवांव, हटकोटी और अन्य स्थलों को भी, जिनके बारे में काफी समय

से जोरदार मांग की जा रही है, इन स्थलों में शामिल किया गया है; और

(ग) इन स्थलों का पर्यटकों के लिए आकर्षण केन्द्रों के रूप में विकास करने के लिए क्या कार्यवाही की जा रही है ?

पर्यटन और जलपर बिमानन मंत्रों (जी प्रकबोलन कौशिक) : (क) पांचवीं योजना के दौरान हिमाचल प्रदेश में केन्द्रीय क्षेत्र में निम्नलिखित पर्यटन सुविधाएं प्रदान की गईं। प्रदान करने का प्रस्ताव था :—

(i) डलहौजी में एक युवा होस्टल का निर्माण जो मई, 1975 में चालू किया गया।

(ii) धर्मशाला में एक पर्यटक बंगले का निर्माण जो अप्रैल, 1977 में चालू किया गया।

(iii) गोविंदमागर में पोत-विहार सुविधाओं को व्यवस्था करने के लिए 1976 में हिमाचल प्रदेश सरकार को दो मोटर लॉच (15 सीटों वाले) दिए गए।

(iv) मनाली तथा बरिष्ठ की मास्टर प्लान (भू-प्रयोग योजनाएं) तैयार करना (पूरी हो गईं)।

(v) मनाली में एक क्लब हाउस भवन का निर्माण (प्राकल्पनों की जांच की जा रही है)।

(vi) बरिष्ठ के उष्ण जल स्रोतों का जल सर्वेक्षण जिससे कि इनके और आगे सर्वेक्षण का निर्धारण किया जा सके (पूरा हो गया)।

(ख) केन्द्रीय पर्यटन विभाग को चिदामांव, हटकोटी तथा अन्य स्थानों के विकास के लिए कोई अनुरोध प्राप्त नहीं हुए हैं और न ही केन्द्रीय क्षेत्र में उनके विकास के लिए कोई प्रस्ताव है।

(ग) प्रश्न नहीं उत्तरा।

Duty allowance to Central Government Employees treated as part of pay

6409. SHRI L. L. KAPOOR : Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to refer to part (c) of the reply given to Unstarred question No. 036 on 17th March, 1972 regarding "Duty Allowance" to Central Government employees treated as part of pay and state the number and date of the Government orders whereby anomalies, arising out of the taking into account the special pay drawn by junior employees, as part of pay for purposes of fixation of pay on promotion as referred to in the said reply, were removed?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : Orders in this respect were issued under Ministry of Finance, Department of Expenditure O.M. No. F. 6(1)-EIII(B)/68, dt. 8-1-1968, addressed to all Ministries/Depts.

Purchase of Tetracycline Hydro Chloride from Bulgaria

6410. PROF. R. K. AMIN : Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether his Ministry had declined to approve higher purchase of Tetracycline HCl from Bulgaria by the Chemicals and Pharmaceutical Corporation; and

(b) if so, has the deal been finalised?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) : (a) No, Sir. No such request was received in the Ministry of Commerce.

(b) Does not arise.

Visit of Soviet Team to India

6411. SHRI RAMANAND TIWARY : Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether a eight-men Soviet Team to discuss wheat loan of 1973 and finalise the commodities to be exchanged for a million ton of Soviet Crude Oil to be supplied this year arrived in India in the 2nd week of July; and

(b) if so, main points of the discussions and decisions arrived at?